

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No 114 of 2021 (SZ)

IN THE MATTER OF

Tribunal on its own motion Suo Motu

Based on the news item published in

Dinamalar Tamil Newspaper, Chennai Edition,

Dated 28-04-2021, under the caption

"There is danger due to bio-medical dumped on
Tambaram- Maduravoyal By-pass Road".

..... Applicants

-Vs-

1. The Chief Secretary to Govt of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu-600 009
2. The Principal Secretary to Govt. of Tamil Nadu,
Health and Family Welfare Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
3. The Secretary to Govt. of Tamil Nadu,
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009.
5. The Chairman, Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai,
Tamil Nadu – 600 032.
6. The District Collector,
Chennai District,
District Collector Office,
No.62, Rajaji Salai, 4 th Floor,
Chennai – 600 001.
7. The District Collector,
Chengalpet District,
Collector Office, GST Road,
Chengalpattu – 603 001.


Commissioner
Tambaram Spl. Grade Municipality

8. Tambaram Municipality,
Rep. by its Municipal Commissioner,
28, Muthuranga Mudali Street,
Tambaram West,
Chennai – 600 045.

9. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building, Chennai – 600 003.

10. Avadi Municipality ,
Represented by its Commissioner,
N.M.Road , Avadi- 600 054.

11. The District Collector,
1st Floor, Collectorate,
Thiruvallur- 602001.
12. The Executive Officer,
Kundrathur Town Panchayat.

Respondents

REPORT FILED BY THE 8TH RESPONDENT

I, R. Lakshmanan, Son of L. Ramalingam Hindu aged about 38 years, working as Commissioner, Tambaram Municipality, Tambaram, do hereby solemnly affirm and sincerely state as follows;-

1. I submit that subsequent to the previous hearing of this Case before this Tribunal, the further steps as below have been taken by the Tambaram Municipality.

2. A Light Commercial Vehicle of this Respondent Municipality used for Solid Waste Management (TATA ACE) has been assigned the work of clearing the solid wastes on the Bye-pass Road.

3. The Driver and Workers attached to the said Vehicle are clearing the Bye-pass road running in the jurisdiction of the Tambaram Municipality on a daily basis and after clearing the solid wastes and the bio-degradable wastes, the said workers are also spraying disinfectant in the necessary areas.

4. The following initial steps have been already been taken and reported in the earlier Report.


Commissioner
Tambaram Spl. Grade Municipality

- A. affixing of warning board to prevent dumping wastes,
- B. Clearing of bushes along the down slope of the junction of the Bye-pass road with the access road to prevent the frequent stopping of vehicles.
- C. Regular patrol by the Sanitary Staff of the area until the NHAI implements steps for maintenance.

5. Subsequently the Tender for installation of CCTV cameras in the vulnerable locations has been prepared and it will be published shortly.

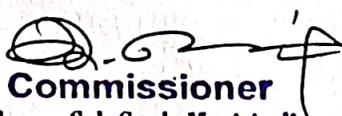
6. Installation of No-Parking Boards on the vulnerable locations that are used for stopping vehicles in the Bye-pass road has been done.

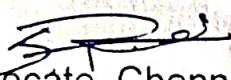
7. The said Bye-pass road is under the control and maintenance of the NHAI. Works including the repair and maintenance as well as Conservancy work on the highway is carried out by the NHAI and the Respondent herein has addressed the NHAI, Regional Officer, NHAI, with office at Sri Towers, 3rd Floor, DP-34 (SP), Industrial Estate, Guindy, Chennai-32 by letter dated 11-06-2021.

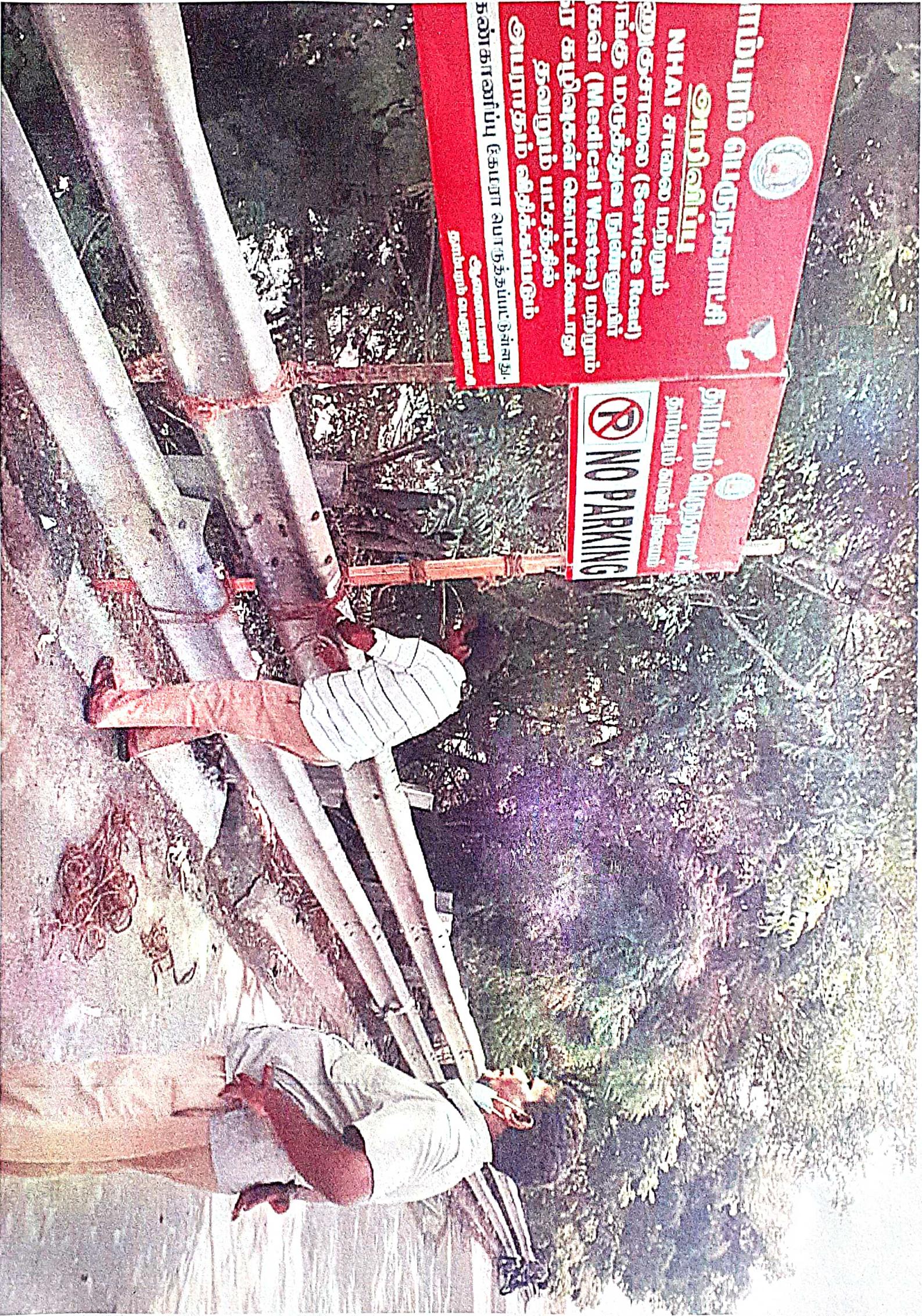
8. Further the NHAI has given the Right of Toll collection for the usage of the road to a concessionaire and the said Concessionaire is responsible for the upkeep and maintenance of the Bye-pass road including the Repairs, Relaying, painting maintenance of the Hedges in the Median, watering of plants, barricades and various works all related to the usage of the Bye-pass road. In fact the Road kill found in the Bye-pass road are also cleared by the Patrol Vehicles operated by the NHAI through its concessionaire.

It is therefore prayed that this Honourable Tribunal may be pleased to pass suitable orders in this regard in O.A. No 114 of 2021 and thus render justice.

Solemnly affirmed on
This the 24th day of July
2021 and the deponent
Herein has affixed her signature
In my presence


Commissioner
Tambaram Spl. Grade Municipality
Before me


Advocate, Chennai
S. RAM SENTHIL KUMAR
ADVOCATE, E. No.2522/06
D5, 31/15, 1st Main Road,
Gandhi Nagar, Adyar,
Chennai - 600 020.



தமிழ்நாடு மாநில சாலை வளர்ச்சி கமிஷன்

மாநில நெடுஞ்சாலை

NHAI சாலை மற்றும்

மாநில நெடுஞ்சாலை (Service Road)

கட்டுமானம் (Medical Wastes) மற்றும்

மாநில நெடுஞ்சாலை கட்டுமானம்

தவறும் பராமேசுவரன்

அபிவிருத்தி கமிஷன்

மாநில நெடுஞ்சாலை கட்டுமானம்

மாநில நெடுஞ்சாலை

NO PARKING

தமிழ்நாடு மாநில சாலை வளர்ச்சி கமிஷன்



தமிழ்நாடு மாநில சாலை வளர்ச்சி கமிஷன்

மாநில நெடுஞ்சாலை கட்டுமானம்

BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
AT CHENNAI

O. A. No. ~~11/11~~ of 2021

REPORT FILED BY THE 8TH
RESPONDENTS

M/s. P. SRINIVAS (828/1994).

N.K. PONRAJ (2263/2009).

R. PURUSHOTHAMAN(253/2011

COUNSEL FOR 8TH RESPONDENT